



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - I SECTION)

MINUTES OF THE NORMS COMMITTEE- I

MEETING No. NC/1/MEET/Sep/202223/13

DATED: 14/10/2022

Please Note

- I. For information of exporters, Norms Committee - I handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 81 to 84, 86 to 93 .Communications in respect of cases/pertaining to NC- I may be sent to email address: nc1.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/1/MEET/Sep/202223/13 dated 14/10/2022 of Norms Committee - I for the year 2022-23 was held on 14/10/2022 under the Chairmanship of Akash Taneja, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri S. K. Jain, D.O.	DPIIT
2	Shri R. K. Jaiswal, D.O.	DHI
3	Shri Rahul Bhardwaj, AD	MSME
4	Shri Shaish Kumar, Consultant (Tech-1)	Technical Consultant,DGFT
5	Shri S. K. Bhatnagar, Consultant (SKB)	Technical Consultant,DGFT
6	Shri V.C. Agarwal, Consultant (Tech-3)	Technical Consultant,DGFT

In Attendance:

Sl. No.	Name & Designation	Departments
---------	--------------------	-------------

1	Shri Santosh Kumar Dubey, Dy. DGFT	DGFT
---	------------------------------------	------

Case Details and Decision(s):

Case No.	1 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	MACBROUT ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM REVIW00003482AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant has filed the review application against the file No. HQRNORMAPPLY00170813AM22. Further, the Committee noted that earlier the case was rejected by the NC in its meeting dated 15.03.2022 on the ground that the applicant has not filed the application properly on DGFT's IT Portal. Now, the applicant has filed the review application and clearly mentioned that they want to get the ad-hoc norms fixed prior to issue of Advance Authorization. The committee further noted that this is admissible under the provision contained in para 4.03 (b) (iii) of FTP. The committee decided to wait for comments of TE. The case is deferred.	

Case No.	2 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	M & B ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM REVIW00193763AM22
RA File Number	082404000360 AM11
Licence No and Date	0810098214/13/04/2011
Norms Committee Decision: The Committee considered the case as per agenda and noted that the comments given by DPIIT vide U.O. No. P-47014/119/2022-TSW dated 10.10.2022. The matter was deliberated in the meeting and the Committee decided to seek opinion of Consultant (Tech-3). The case stands deferred.	

Case No.	3 / NC/1/MEET/Sep/202223/13
Case Status	Case Approved
Party Name	ANGI PLAST PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM REVIW00002640AM23
RA File Number	082404000366 AM15
Licence No and Date	0810134190/01/01/2015

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (Tech-1) as under:

ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
90189099	PVC Nebulizer Mask Containing 6204 Kgs Non (Toxic PVC compound and 211 Kgs Latex Free Elastic Strap and 1830 Kgs K-Resin Styrene Butadiene)	100000 Number	1	39269099	Non Toxic PVC Compound	As applied for with nil wastage
			2	58062000	Latex Free Elastic Strap	As applied for with nil wastage
			3	39039090	K-Resin Styrene Butadiene	As applied for with nil wastage

RA concerned may take further necessary action as per the decision of NC.

Case No.	4 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	TERUMO PENPOL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM REVIW00000787AM23
RA File Number	532404000013 AM15
Licence No and Date	5310018470/14/01/2015

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was rejected in meeting No. 13/80 dated 27.09.2016 due to non-submission of reply of deficiency letter. Now, the applicant has applied for

reviewing the case with a request to fix the ad-hoc norms. The case was referred to concerned TE for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments of TE.

Case is deferred.

Case No.	5 / NC/1/MEET/Sep/202223/13
Case Status	Case Approved
Party Name	KINECO KAMAN COMPOSITES- INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM REVIW00001650AM23
RA File Number	172404000180 AM15
Licence No and Date	1710006043/30/01/2015
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was approved in the NC Meeting No. 04/80 dated 23.05.2017 as per comments of DPIIT. Now, the applicant has applied for reviewing the ratified ad-hoc norms. However, the case was referred to DPIIT for examination & comments. DPIIT has given the comments vide U. O. No. P-47011/193/2019-TSW dated 26.09.2022 wherein it is stated that earlier the quantity of import items were allowed on the basis of estimates. Now, the quantities of import items have been revised on the basis of actual consumption without change in wastage norms. Therefore, the Committee decided to revise the ad-hoc norms as per comments of DPIIT vide U. O. No. P-47011/193/2019-TSW dated 26.09.2022. Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email. RA concerned may take further necessary action as per the decision of NC.	

Case No.	6 / NC/1/MEET/Sep/202223/13
Case Status	Case Approved
Party Name	KINECO KAMAN COMPOSITES- INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM REVIW00001650AM23
RA File Number	172404000180 AM15
Licence No and Date	1710006043/30/01/2015

Norms Committee Decision:

The Committee considered the case as per agenda and noted that this is a duplicate file of same AA No. as reflected at Sl. No. 5. Therefore, Committee decided to approve the case.

Case is approved.

Case No.	7 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	PROMAC ENGINEERING INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM REVIW00001750AM23
RA File Number	072404000473 AM15
Licence No and Date	0710107942/26/03/2015

Norms Committee Decision:

The Committee considered the case as per agenda and noted the comments of DHI received via email dated 11.10.2022. The matter was deliberated in the meeting and after due deliberation, the Committee decided to all such cases of the firm may be decided after PH.

Case is deferred.

Case No.	8 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	DUCTMASTER (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM REVIW00340876AM22
RA File Number	072404000474 AM15
Licence No and Date	0710108127/30/04/2015

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	9 / NC/1/MEET/Sep/202223/13
Case Status	Case Approved
Party Name	KINECO KAMAN COMPOSITES- INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM REVIW00001711AM23
RA File Number	172404000044 AM16
Licence No and Date	1710006173/08/09/2015

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the case was approved in the NC Meeting No. 07/80 dated 04.07.2017 as per comments of DPIIT. Now, the applicant has applied for reviewing the ratified ad-hoc norms. However, the case was referred to DPIIT for examination & comments. DPIIT has given the comments vide U. O. No. P-47011/193/2019-TSW dated 26.09.2022 wherein it is stated that earlier the quantity of import items were allowed on the basis of estimates. Now, the quantities of import items have been revised on the basis of actual consumption without change in wastage norms. Therefore, the Committee decided to re-fix the ad-hoc norms as per comments of DPIIT vide U. O. No. P-47011/193/2019-TSW dated 26.09.2022.

Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email.

RA concerned may take further necessary action as per the decision of NC.

Case No.	10 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	PROMAC ENGINEERING INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM REVIW00001728AM23
RA File Number	072404000184 AM16
Licence No and Date	0710108812/05/10/2015

Norms Committee Decision:

The Committee considered the case as per agenda and noted the comments of DHI received via email dated 11.10.2022. The matter was deliberated in the meeting and after due deliberation, the Committee decided to all such cases of the firm may be decided after PH.

Case is deferred.

Case No.	11 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	PROMAC ENGINEERING INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM REVIW00001729AM23
RA File Number	072404000185 AM16
Licence No and Date	0710108813/05/10/2015
Norms Committee Decision: The Committee considered the case as per agenda and noted the comments of DHI received via email dated 11.10.2022. The matter was deliberated in the meeting and after due deliberation, the Committee decided to all such cases of the firm may be decided after PH. Case is deferred.	

Case No.	12 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	FUTURETECH ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	018005000370AM19
RA File Number	072404000063 AM17
Licence No and Date	0710110077/12/07/2016
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	13 / NC/1/MEET/Sep/202223/13
Case Status	Case Approved
Party Name	SCIGENICS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	018005000577AM21
RA File Number	042104000165 AM17
Licence No and	0410162152/01/08/2016

Date	
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments dated 14.10.2022 given by Consultant (SKB) as under: 1. The quantity of import items may be allowed on net to net basis with accountability clause as per GN-4. RA concerned may take suitable consequential action accordingly.	

Case No.	14 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	018005000430AM17
RA File Number	039504000318 AM17
Licence No and Date	0310808015/23/09/2016
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	15 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	018005000725AM19
RA File Number	072404000347 AM17
Licence No and Date	0710111003/19/01/2017
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	16 / NC/1/MEET/Sep/202223/13
----------	------------------------------

Case Status	Case Deferred
Party Name	PROMAC ENGINEERING INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM REVIW00001731AM23
RA File Number	072404000382 AM17
Licence No and Date	0710111210/01/03/2017
Norms Committee Decision: The Committee considered the case as per agenda and noted the comments of DHI received via email dated 11.10.2022. The matter was deliberated in the meeting and after due deliberation, the Committee decided to all such cases of the firm may be decided after PH. Case is deferred.	

Case No.	17 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	OSWAL PUMPS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM REVIW00003413AM23
RA File Number	NA
Licence No and Date	3310030377/03/03/2017
Norms Committee Decision: The Committee considered the case as per agenda and the TE has informed that the applicant has again forwarded the same incomplete information. The applicant has also not given the quantities of export items in numbers. Moreover, different net weights of import items have been given at different paces. Therefore, the Committee decided to ask the applicant to clarify the same & submit the following information/documents as per comments given by the TE: 1. Quantities of export items in numbers in addition to their weights. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.	

Case is deferred.

Case No.	18 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	MACAWBER BEEKAY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM REVIW00003335AM23
RA File Number	052404000230 AM18
Licence No and Date	0510403845/29/08/2017
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	19 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	018005000276AM18
RA File Number	039504000052 AM18
Licence No and Date	0310815484/01/09/2017
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 11.04.2022 followed by a reminder on 26.04.2022 was issued to the applicant for providing complete information. However, no reply/information has been received yet. Therefore, the Committee decided to send final reminder to the applicant for furnishing the requisite information within 15 days. Case is deferred.	

Case No.	20 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred

Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM REVIW00003246AM23
RA File Number	052404000518 AM18
Licence No and Date	0510405392/17/01/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	21 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM REVIW00347529AM22
RA File Number	052304000038 AM19
Licence No and Date	0510406287/01/05/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	22 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	PROMAC ENGINEERING INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM REVIW00001730AM23
RA File Number	072404000357 AM18
Licence No and Date	0710113276/14/05/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and noted the comments of DHI received via email dated 11.10.2022. The matter was deliberated in the meeting and after due deliberation, the Committee decided to all such cases of the firm may be decided after PH. Case is deferred.	

Case No.	23 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM REVIW00003208AM23
RA File Number	052404000091 AM19
Licence No and Date	0510406536/21/05/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	24 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM REVIW00003209AM23
RA File Number	052404000111 AM19
Licence No and Date	0510406587/24/05/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	25 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM REVIW00003245AM23
RA File Number	052404000172 AM19
Licence No and Date	0510407035/02/07/2018
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	26 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	PROMAC ENGINEERING INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	018005000521AM19
RA File Number	072404000102 AM19
Licence No and Date	0710113710/13/08/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted the comments of DHI received via email dated 11.10.2022. The matter was deliberated in the meeting and after due deliberation, the Committee decided to all such cases of the firm may be decided after PH. Case is deferred.	

Case No.	27 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	018005000548AM19
RA File Number	039504000222 AM19
Licence No and Date	0310823168/21/08/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that this is a self-ratification case covered under para 4.07A (i) of FTP and it is not required to be ratified by the Norms Committee. The firm, in its letter, has also mentioned that they have applied the subject licence under Self-ratification Scheme. Hence, keeping in view of the above fact and also the recent advice of PC-IV Division of DGFT conveyed vide their OM dated 01.07.2022, the Committee decided to withdraw the case from the agenda and to send it to the concerned RA for necessary action. RA concerned may take suitable action accordingly.	

Case No.	28 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	018005000569AM19
RA File Number	039504000376 AM19
Licence No and Date	0310823288/27/08/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	29 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	018005000573AM19
RA File Number	039504000541 AM19
Licence No and Date	0310823594/06/09/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that this is a self-ratification case covered under para 4.07A (i) of FTP and it is not required to be ratified by the Norms Committee. The firm, in its letter, has also mentioned that they have applied the subject licence under Self-ratification Scheme. Hence, keeping in view of the above fact and also the recent advice of PC-IV Division of DGFT conveyed vide their OM dated 01.07.2022, the Committee decided to withdraw the case from the agenda and to send it to the concerned RA for necessary action. RA concerned may take suitable action accordingly.	

Case No.	30 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	018005000757AM19
RA File Number	039504000469 AM19
Licence No and Date	0310823645/07/09/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	31 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	018005000611AM19
RA File Number	039504000585 AM19
Licence No and Date	0310825585/11/12/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	32 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM REVIW00003213AM23
RA File Number	052404000530 AM19
Licence No and Date	0510409057/26/12/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	33 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM REVIW00003247AM23
RA File Number	052404000529 AM19
Licence No and Date	0510409056/26/12/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	34 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	BANGALORE BIOTECH LABS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	018005000636AM19
RA File Number	072404000240 AM19
Licence No and Date	0710114398/11/01/2019
Norms Committee Decision:	
The considered the case as per agenda and noted that a deficiency letter is being issued to the applicant as decided in the meeting dated 18.08.2022. Therefore, the Committee decided to defer the case.	
Case is deferred.	

Case No.	35 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	018005000677AM19
RA File Number	039504001021 AM19
Licence No and Date	0310827223/22/02/2019
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	36 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	018005000678AM19
RA File Number	039504000999 AM19
Licence No and Date	0310827224/22/02/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	37 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	018005000679AM19
RA File Number	039504000995 AM19
Licence No and Date	0310827225/22/02/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	38 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM REVIW00003274AM23
RA File Number	052404000705 AM19

Licence No and Date	0510409909/12/03/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	39 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	018005000790AM19
RA File Number	039504001295 AM19
Licence No and Date	0310827622/12/03/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	40 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM REVIW00003275AM23
RA File Number	052404000713 AM19
Licence No and Date	0510409941/14/03/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	41 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022

and Date	
HQ File Number	018005000014AM20
RA File Number	039504001354 AM19
Licence No and Date	0310828481/23/04/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	42 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM REVIW00003270AM23
RA File Number	052404000033 AM20
Licence No and Date	0510410376/25/04/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	43 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM REVIW00003350AM23
RA File Number	052404000762 AM19
Licence No and Date	0510410518/08/05/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	44 / NC/1/MEET/Sep/202223/13
----------	------------------------------

Case Status	Case Deferred
Party Name	FUTURETECH ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	018005000070AM20
RA File Number	072404000050 AM20
Licence No and Date	0710115000/31/05/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	45 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	OSWAL PUMPS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM REVIW00000743AM23
RA File Number	332404000012 AM20
Licence No and Date	3310030557/25/06/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and the TE has informed that the applicant has again forwarded the same incomplete information. The applicant has also not given the quantities of export items in numbers. Moreover, different net weights of import items have been given at different paces. Therefore, the Committee decided to ask the applicant to clarify the same & submit the following information/documents as per comments given by the TE: 1. Quantities of export items in numbers in addition to their weights. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.	

Case No.	46 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	MODEL INFRA CORPORATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM REVIW00002496AM23
RA File Number	072404000081 AM20
Licence No and Date	0710115134/05/07/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	47 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	SCHOTT POONAWALLA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	018005000170AM20
RA File Number	039504000580 AM20
Licence No and Date	0310831463/11/09/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	48 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM REVIW00003271AM23
RA File Number	052404000338 AM20
Licence No and Date	0510411950/25/09/2019
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	49 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM REVIW00003272AM23
RA File Number	052404000340 AM20
Licence No and Date	0510411951/25/09/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	50 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	BLISS ANAND PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	018005000214AM20
RA File Number	052304000311 AM20
Licence No and Date	0510412485/14/11/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	51 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	KUVAWALA CORE DRILL EQPT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	018005000219AM20
RA File Number	039404000644 AM20

Licence No and Date	0310832842/18/11/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	52 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM REVIW00003212AM23
RA File Number	052404000462 AM20
Licence No and Date	0510412549/19/11/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	53 / NC/1/MEET/Sep/202223/13
Case Status	Case Approved
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	018005000225AM20
RA File Number	039504000808 AM20
Licence No and Date	0310832929/21/11/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (Tech-3) via email dated 13.10.2022 as under: 1. The words “988.824MT” & “920.802MT” may be added in the description of export items at Sl. No. 1 & 2 respectively. 2. The quantity of import items at Sl. No. 1 & 2 may be allowed as net plus 2% wastage. 3. The quantity of import item at Sl. No. 3 may be allowed as net plus 3% wastage. 4. The quantity of import item at Sl. No. 4 may be allowed as net plus 5% wastage. 5. The quantity of import items at Sl. No. 5 to 16 may be allowed on net to net basis as per GN-4. 6. The quantity of import items at Sl. No. 17 & 18 may be allowed as applied and value restricted to 1% of FoB value.	

Note: Grade, thickness& diameter of imported items will be same as used in the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	54 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM REVIW00003273AM23
RA File Number	052404000499 AM20
Licence No and Date	0510412651/26/11/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	55 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM REVIW00003180AM23
RA File Number	052404000513 AM20
Licence No and Date	0510412724/29/11/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	56 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM REVIW00003248AM23

RA File Number	052404000555 AM20
Licence No and Date	0510412920/16/12/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	57 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM REVIW00003249AM23
RA File Number	052404000572 AM20
Licence No and Date	0510412958/18/12/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	58 / NC/1/MEET/Sep/202223/13
Case Status	Case Approved
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	018005000282AM20
RA File Number	052304000378 AM20
Licence No and Date	0510413181/02/01/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U. O. No. P-47011/60/2019-TSW dated 13.10.2022. Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email. RA concerned may take further necessary action as per the decision of NC.	

Case No.	59 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM REVIW00002504AM23
RA File Number	052404000398 AM20
Licence No and Date	0510413428/23/01/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	60 / NC/1/MEET/Sep/202223/13
Case Status	Case Approved
Party Name	TEMA INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00002399AM23
RA File Number	NA
Licence No and Date	0310834668/06/02/2020
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U. O. No.: P-47011/313/2019-TSW dated 26.09.2022 as under: 1. Net weight of export items at Sl. No. 1 & 2 may be specified as 23500 Kgs & 23500 Kgs respectively 2. Import item at Sl. No. 1 shall be of relevant grade and size as contained/utilized in the export items. 3. Quantity of import item at Sl.No.1 may be allowed as 36.267 MT(21980 Meters) on net to net content basis as claimed by the firm. RA concerned may take suitable consequential action accordingly.	

Case No.	61 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022

and Date	
HQ File Number	018005000340AM20
RA File Number	052304000428 AM20
Licence No and Date	0510413578/11/02/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 18.07.2022 followed a reminder on 02.08.2022 was issued to the applicant for providing certain information on DGFT Portal. In this regard, a reminder letter dated 16.08.2022 was also sent to the applicant for furnishing the requisite information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to send the final reminder to the applicant to submit the requisite information within 15 days. Case is deferred.	

Case No.	62 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM REVIW00003349AM23
RA File Number	052404000744 AM20
Licence No and Date	0510413777/03/03/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	63 / NC/1/MEET/Sep/202223/13
Case Status	Case Approved
Party Name	TEMA INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00002500AM23
RA File Number	NA
Licence No and Date	0310835306/09/03/2020
Norms Committee Decision:	

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U. O. No.: P-47011/313/2019-TSW dated 26.09.2022 as under:

1. Net weight of export items at Sl. No. 1 to 27 may be specified as 16980Kgs, 16980Kgs, 37300Kgs, 37300Kgs, 15100Kgs, 7100Kgs, 12500Kgs, 16052Kgs, 6820Kgs, 3800Kgs, 3750Kgs, 6177Kgs, 11360Kgs, 23770Kgs, 23770Kgs, 14410Kgs, 14410Kgs, 14410Kgs, 37260Kgs, 12800Kgs, 12700Kgs, 12700Kgs, 9700Kgs, 9000Kgs, 3810Kgs, 6500Kgs and 13600Kgs respectively
2. Import items at Sl. No. 2, 5, 6 & 7 may be deleted as the same not imported by the firm.
3. Import item at Sl. No.1 shall be of the relevant grade & thickness as contained/utilized in the export items.
4. Quantity of import item at Sl.No.1 may be allowed as 73952 Kgs. as 1.139 Kgs/Kg content in the export items after taking 1/3rd recovery from the scrap.
5. Quantity of import item at Sl.No.3 may be allowed a 68 Nos. on net to net basis. Duty free weight of this item may be allowed as 72049 Kgs. as 1.181 Kgs/Kg content in the export items after taking 20% recovery from the scrap.
6. Quantity of import item at Sl.No.4 may be allowed as 172 Nos. on net to net basis. Duty free weight of this item may be allowed as 54837 Kgs. as 1.126 Kgs/Kg content in the export items after taking 20% recovery from the scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	64 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	NEO STRUCTO CONSTRUCTION PVT. LTD.
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	018005000382AM21
RA File Number	522404000083 AM20
Licence No and Date	5210043372/04/04/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	65 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	JOHNSON LIFTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	018005000469AM21

RA File Number	042404000202 AM20
Licence No and Date	0410166788/29/05/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	66 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM REVIW00002331AM23
RA File Number	018005000474 AM21
Licence No and Date	0310836537/05/06/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	67 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	PRECISION EQUIPMENTS (CHENNAI) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	018005000476AM21
RA File Number	042404000036 AM21
Licence No and Date	0410166809/10/06/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	68 / NC/1/MEET/Sep/202223/13
Case Status	Case Approved
Party Name	THE ANUP ENGINEERING LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM REVIW00001968AM23
RA File Number	082404000076 AM21
Licence No and Date	0810148023/30/06/2020
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U. O. No.: P-47011/414/2018-TSW dated 30.09.2022 as under: 1. Net weight of export item may be specified as 169798 Kgs. 2. Import items at Sl. No. 1 & 2 shall be of relevant grade and thickness as contained/utilized in the export item. 3. Quantity of import item at Sl. No.1 may be allowed as 141.487 MT as 1.05 Kgs/Kg content in the export items. 4. Quantity of import item at Sl. No. 2 may be allowed as 10.450 MT as 1.18 Kgs/Kg content in the export items after taking 1/3rd recovery from the scrap. RA concerned may take suitable consequential action accordingly.	

Case No.	69 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	018005000508AM21
RA File Number	039504000219 AM21
Licence No and Date	0310837101/09/07/2020
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	70 / NC/1/MEET/Sep/202223/13
Case Status	Case Approved
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM REVIW00001969AM23
RA File Number	082404000094 AM21
Licence No and Date	0810148164/20/07/2020

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U. O. No.: P-47011/414/2018-TSW dated 30.09.2022 as under:

1. Net weight of export items at Sl.No.1 & 2 may be specified as 119770 Kgs, & 29100 Kgs. respectively.
2. Import items at Sl. No.1 to 3 shall be of relevant grade and thickness as contained/utilized in the export items.
3. Quantity of import item at SI. No.1 may be allowed as applied for i.e. 85207 Kgs as 1.05 Kgs/Kg content in the export items.
4. Quantities of import items at Sl.No. 2 & 3 may be allowed as 11340 Kgs& 1260 Kgs respectively as 1.18 Kgs/Kg content in the export items after taking 1/3rd recovery from the scrap.
5. Quantity of import item at Sl.No.4 may be allowed as 29 Nos.(330 Kgs.) on net to net basis with accountability clause.

RA concerned may take suitable consequential action accordingly.

Case No.	71 / NC/1/MEET/Sep/202223/13
Case Status	Case Approved
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM REVIW00002505AM23
RA File Number	052404000186 AM21
Licence No and Date	0510414670/21/07/2020

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U. O. No.: P-47011/14/2020-TSW dated 19.09.2022 as under:

1. Quantities of import items at Sl. No. 1, 7 & 8 may be allowed on net to net basis with accountability clause as per GN-4.
2. Quantity of import item at Sl. No. 2 may be allowed as 18474 Kgs. as 1.608 Kgs/Kg. content in the export item after taking 10% recovery from the scrap.
3. 1 Quantity of import item at Sl. No. 3 may be allowed as 359.68 Kgs. as 1.078 Kgs/Kg. content in the export item after taking 6% recovery from the scrap.
4. Quantity of import item at Sl. No. 4 may be allowed as 1575.3 Kgs. as 6.458 Kgs/Kg. content in the export item after taking 6% recovery from the scrap.
5. Quantity of import item at Sl. No. 5 may be allowed as 320.64 Kgs. as 2.054 Kgs/Kg. content in the export item after taking 6% recovery from the scrap.
6. Quantity of import item at Sl. No. 6 may be allowed as 3083 Kgs. as 4.527 Kgs/Kg. content in the export item after taking 6% recovery from the scrap.
7. Import item at Sl. No. 9 may be deleted as use of this item not shown in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	72 / NC/1/MEET/Sep/202223/13
Case Status	Case Approved
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM REVIW00002506AM23
RA File Number	052404000181 AM21
Licence No and Date	0510414671/21/07/2020
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U. O. No.: P-47011/14/2020-TSW dated 19.09.2022 as under: 1. Quantities of import items at Sl. No. 1, 3 & 6 may be allowed on net to net content basis with accountability clause as per GN-4. 2. Quantity of import item at Sl. No. 2 may be allowed as 12183 Kgs. as 1.453 Kgs/Kg content in the export item after taking 6% recovery from the scrap. 3. Quantities of import items at Sl. No. 4 & 5 may be allowed on net to net content basis as claimed by the firm. 4. Quantity of import item at Sl. No. 7 may be allowed as 76489 Meters (86585 Kgs.) as 1.093 Kgs/Kg. content in the export item after taking 6% recovery from the scrap 5. Quantities of import items at Sl. No. 8 & 9 may be allowed as 14329 Nos. on net to net content basis with accountability clause as per GN-4. RA concerned may take suitable consequential action accordingly.	

Case No.	73 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	NEO STRUCTO CONSTRUCTION PVT. LTD.
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	018005000575AM21
RA File Number	522404000036 AM21
Licence No and Date	5210043502/25/08/2020
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	74 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM REVIW00003210AM23
RA File Number	052404000280 AM21
Licence No and Date	0510415187/11/09/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	75 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	SPARECO INDIA
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM REVIW00002463AM23
RA File Number	HQRNORMAPPLY00000104 AM23
Licence No and Date	0510415264/18/09/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	76 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM REVIW00003347AM23
RA File Number	052404000332 AM21
Licence No and Date	0510415444/08/10/2020
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	77 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM REVIW00002507AM23
RA File Number	052404000342 AM21
Licence No and Date	0510415461/09/10/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	78 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM REVIW00002509AM23
RA File Number	052404000361 AM21
Licence No and Date	0510415541/19/10/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	79 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	018005000679AM21
RA File Number	072404000195 AM21

Licence No and Date	0710117162/21/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued on 23.09.2022 followed by a reminder on 08.10.2022 to the applicant for furnishing certain information. However, no reply has been received from the applicant yet. Therefore, the Committee decided to send the final reminder to the applicant for furnishing the requisite information within 15 days. Case is deferred.	

Case No.	80 / NC/1/MEET/Sep/202223/13
Case Status	Case Rejected
Party Name	PENTAPHOS INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM REVIW00001268AM23
RA File Number	039504000459 AM21
Licence No and Date	0310839248/02/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 03.08.2022 followed reminders on 18.08.2022 & 02.09.2022 were issued to the applicant for providing certain information on DGFT Portal. In this regard, a reminder letter dated 23.09.2022 was also sent to the applicant for furnishing the requisite information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	81 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	018005000704AM21
RA File Number	052304000269 AM21
Licence No and Date	0510415802/09/11/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter was issued on 23.09.2022 followed by a reminder on 08.10.2022 to the applicant for furnishing certain information. However, no reply has been received from the applicant yet. Therefore, the Committee decided to send **the final reminder** to the applicant for furnishing the requisite information within 15 days.

Case is deferred.

Case No.	82 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	OAM SAAI INTERNATIONAL INC.
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	018005000712AM21
RA File Number	052404000421 AM21
Licence No and Date	0510415866/12/11/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	83 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM REVIW00002508AM23
RA File Number	052404000422 AM21
Licence No and Date	0510415867/12/11/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	84 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred

Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	018005000724AM21
RA File Number	052304000294 AM21
Licence No and Date	0510415975/24/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued on 23.09.2022 followed by a reminder on 08.10.2022 to the applicant for furnishing certain information. However, no reply has been received from the applicant yet. Therefore, the Committee decided to send the final reminder to the applicant for furnishing the requisite information within 15 days. Case is deferred.	

Case No.	85 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM REVIW00003214AM23
RA File Number	05AA04018220 AM21
Licence No and Date	0511000132/11/12/2020
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	86 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM REVIW00003344AM23
RA File Number	05AA04018682 AM21
Licence No and Date	0511000152/14/12/2020
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	87 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM REVIW00002510AM23
RA File Number	05AA04017869 AM21
Licence No and Date	0511000128/15/12/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	88 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00044257AM21
RA File Number	05AA04019176 AM21
Licence No and Date	0511000326/22/12/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued on 21.09.2022 followed by a reminder on 06.10.2022 to the applicant for furnishing certain information. However, no reply has been received from the applicant yet. Therefore, the Committee decided to send the final reminder to the applicant for furnishing the requisite information within 15 days. Case is deferred.	

Case No.	89 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred

Party Name	IND SPHINX PRECISION LTD
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM REVIW00003405AM23
RA File Number	30AA04002528 AM21
Licence No and Date	3011000072/30/12/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	90 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	IPSA BUSINESS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00054547AM21
RA File Number	05AA04021440 AM21
Licence No and Date	0511000589/04/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	91 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	PARAS DEFENCE AND SPACE TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00057089AM21
RA File Number	03AA04016806 AM21
Licence No and Date	0311000755/07/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	92 / NC/1/MEET/Sep/202223/13
Case Status	Case Rejected
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00057110AM21
RA File Number	09AA04003648 AM21
Licence No and Date	0911000151/07/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 02.06.2022 followed reminders on 17.06.2022 & 02.07.2022 were issued to the applicant for providing certain information on DGFT Portal. In this regard, a reminder letter dated 23.09.2022 was also sent to the applicant for furnishing the requisite information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	93 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	KRISHNA CAPBOX PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00057268AM21
RA File Number	05AA04021465 AM21
Licence No and Date	0511000601/07/01/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	94 / NC/1/MEET/Sep/202223/13
Case Status	Case Rejected
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022

HQ File Number	HQRNORM APPLY 00059768AM21
RA File Number	09AA04003684 AM21
Licence No and Date	0911000168/11/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 03.08.2022 followed reminders on 18.08.2022 & 02.09.2022 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	95 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	MUDHRA FINE BLANC PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00060083AM21
RA File Number	04AA04004626 AM21
Licence No and Date	0411000117/11/01/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	96 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	SUZUKI MOTORCYCLE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00060846AM21
RA File Number	05AA04019996 AM21
Licence No and Date	0511000402/12/01/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	97 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	SPECTRAA TECHNOLOGY SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00061842AM21
RA File Number	07AA04005887 AM21
Licence No and Date	0711000269/13/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	98 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM REVIW00003345AM23
RA File Number	05AA04023628 AM21
Licence No and Date	0511000776/13/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	99 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM REVIW00003346AM23
RA File Number	05AA04024143 AM21
Licence No and Date	0511000823/18/01/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	100 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00065545AM21
RA File Number	07AA04006116 AM21
Licence No and Date	0711000314/19/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	101 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00065549AM21
RA File Number	07AA04006095 AM21
Licence No and Date	0711000315/19/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	102 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	HERMINIO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00066668AM21
RA File Number	03AA04019380 AM21

Licence No and Date	0311001095/20/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	103 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	BOYD THERMAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00068352AM21
RA File Number	34AA04002082 AM21
Licence No and Date	3411000129/22/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	104 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	SOUTHERN LUBRICATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00070216AM21
RA File Number	07AA04007123 AM21
Licence No and Date	0711000363/25/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	105 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	MARELLI TALBROS CHASSIS SYSTEMS PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022

and Date	
HQ File Number	HQRNORM APPLY 00072243AM21
RA File Number	05AA04026507 AM21
Licence No and Date	0511000979/28/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 11.06.2022 followed by reminders on 26.06.2022 and 05.09.2022 was issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for the reply. Case is deferred.	

Case No.	106 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00074727AM21
RA File Number	03AA04020472 AM21
Licence No and Date	0311001277/01/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that this is a self-ratification case covered under para 4.07A (i) of FTP and it is not required to be ratified by the Norms Committee. The firm, in its letter, has also mentioned that they have applied the subject licence under Self-ratification Scheme. Hence, keeping in view of the above fact and also the recent advice of PC-IV Division of DGFT conveyed vide their OM dated 01.07.2022, the Committee decided to withdraw the case from the agenda and to send it to the concerned RA for necessary action. RA concerned may take suitable action accordingly.	

Case No.	107 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	SS TECHNO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00075444AM21
RA File Number	31AA04005111 AM21

Licence No and Date	3111000085/02/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	108 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00076301AM21
RA File Number	05AA04028116 AM21
Licence No and Date	0511001091/03/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	109 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00076971AM21
RA File Number	07AA04008062 AM21
Licence No and Date	0711000426/04/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	110 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022

and Date	
HQ File Number	HQRNORM APPLY 00077673AM21
RA File Number	05AA04028729 AM21
Licence No and Date	0511001123/05/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	111 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	SENIOR INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00077752AM21
RA File Number	05AA04028132 AM21
Licence No and Date	0511001114/05/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	112 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	GECO LEGEND ENVIRO TECH
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00081488AM21
RA File Number	32AA04005795 AM21
Licence No and Date	3211000428/11/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	113 / NC/1/MEET/Sep/202223/13
----------	-------------------------------

Case Status	Case Deferred
Party Name	VARICON PUMPS & SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00081856AM21
RA File Number	04AA04006675 AM21
Licence No and Date	0411000333/11/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	114 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	PUNCH RATNA FASTENERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00085898AM21
RA File Number	05AA04032174 AM21
Licence No and Date	0511001335/17/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	115 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	KAY BOUVET ENGINEERING LTD
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00086786AM21
RA File Number	31AA04006205 AM21
Licence No and Date	3111000183/18/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	116 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	DISTINCT PRODUCTIVITY SOLUTIONS
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00087856AM21
RA File Number	07AA04008295 AM21
Licence No and Date	0711000526/19/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 09.06.2022 followed by reminders on 24.06.2022 & 19.07.2022 were issued to the applicant for providing complete information. Further, it was noted that the applicant has filed a fresh application (F. No.: HQRNORMAPPLY00002134AM23) instead of furnishing the reply of deficiency letter. Therefore, the Committee decided to remind the applicant for furnishing the requisite information within 15days. Case is deferred.	

Case No.	117 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00089804AM21
RA File Number	03AA04021509 AM21
Licence No and Date	0311001893/23/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that this is a self-ratification case covered under para 4.07A (i) of FTP and it is not required to be ratified by the Norms Committee. The firm, in its letter, has also mentioned that they have applied the subject licence under Self-ratification Scheme. Hence, keeping in view of the above fact and also the recent advice of PC-IV Division of DGFT conveyed vide their OM dated 01.07.2022, the Committee decided to withdraw the case from the agenda and to send it to the concerned RA for necessary action. RA concerned may take suitable action accordingly.	

Case No.	118 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00093097AM21
RA File Number	07AA04009300 AM21
Licence No and Date	0711000578/26/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	119 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00095277AM21
RA File Number	03AA04026742 AM21
Licence No and Date	0311002140/02/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that this is a self-ratification case covered under para 4.07A (i) of FTP and it is not required to be ratified by the Norms Committee. The firm, in its letter, has also mentioned that they have applied the subject licence under Self-ratification Scheme. Hence, keeping in view of the above fact and also the recent advice of PC-IV Division of DGFT conveyed vide their OM dated 01.07.2022, the Committee decided to withdraw the case from the agenda and to send it to the concerned RA for necessary action. RA concerned may take suitable action accordingly.	

Case No.	120 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022

HQ File Number	HQRNORM APPLY 00095280AM21
RA File Number	03AA04026465 AM21
Licence No and Date	0311002154/02/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that this is a self-ratification case covered under para 4.07A (i) of FTP and it is not required to be ratified by the Norms Committee. The firm, in its letter, has also mentioned that they have applied the subject licence under Self-ratification Scheme. Hence, keeping in view of the above fact and also the recent advice of PC-IV Division of DGFT conveyed vide their OM dated 01.07.2022, the Committee decided to withdraw the case from the agenda and to send it to the concerned RA for necessary action. RA concerned may take suitable action accordingly.	

Case No.	121 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	IPSA BUSINESS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00096395AM21
RA File Number	05AA04035650 AM21
Licence No and Date	0511001511/03/03/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	122 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	AQUASUB ENGINEERING
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00100595AM21
RA File Number	32AA04006168 AM21
Licence No and Date	3211000586/10/03/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	123 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00102113AM21
RA File Number	07AA04009021 AM21
Licence No and Date	0711000661/12/03/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	124 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00109002AM21
RA File Number	03AA04027347 AM21
Licence No and Date	0311002340/22/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that this is a self-ratification case covered under para 4.07A (i) of FTP and it is not required to be ratified by the Norms Committee. The firm, in its letter, has also mentioned that they have applied the subject licence under Self-ratification Scheme. Hence, keeping in view of the above fact and also the recent advice of PC-IV Division of DGFT conveyed vide their OM dated 01.07.2022, the Committee decided to withdraw the case from the agenda and to send it to the concerned RA for necessary action. RA concerned may take suitable action accordingly.	

Case No.	125 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	MEGHA ENGINEERING & INFRASTRUCTURES LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00112039AM21
RA File Number	09AA04005366 AM21
Licence No and Date	0911000583/23/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that this is a self-ratification case covered under para 4.07A (i) of FTP and has already been decided in its meeting dated 18.08.2022. The committee decided to send the file to the concerned RA for suitable action at their end. RA concerned may take suitable action accordingly.	

Case No.	126 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	MEGHA ENGINEERING & INFRASTRUCTURES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00112046AM21
RA File Number	09AA04005363 AM21
Licence No and Date	0911000584/23/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that this is a self-ratification case covered under para 4.07A (i) of FTP and has already been decided in its meeting dated 18.08.2022. The committee decided to send the file to the concerned RA for suitable action at their end. RA concerned may take suitable action accordingly.	

Case No.	127 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00116470AM21
RA File Number	03AA04031563 AM21
Licence No and Date	0311002802/30/03/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that this is a self-ratification case covered under para 4.07A (i) of FTP and it is not required to be ratified by the Norms Committee. The firm, in its letter, has also mentioned that they have applied the subject licence under Self-ratification Scheme. Hence, keeping in view of the above fact and also the recent advice of PC-IV Division of DGFT conveyed vide their OM dated 01.07.2022, the Committee decided to withdraw the case from the agenda and to send it to the concerned RA for necessary action.

RA concerned may take suitable action accordingly.

Case No.	128 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00018755AM22
RA File Number	03AA04033410 AM21
Licence No and Date	0311003137/15/04/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	129 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00038836AM22
RA File Number	03AA04005041 AM22
Licence No and Date	0311003737/12/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	130 / NC/1/MEET/Sep/202223/13
Case Status	Case Rejected
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00039117AM22
RA File Number	05AA04012572 AM22
Licence No and Date	0511002562/12/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 08.07.2022 followed reminders on 23.07.2022 & 07.08.2022 were issued to the applicant for providing certain information on DGFT Portal. In this regard, a reminder letter dated 16.08.2022 was also sent to the applicant for furnishing the requisite information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	131 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	SWIMS TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00040316AM22
RA File Number	07AA04002456 AM22
Licence No and Date	0711001090/13/05/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	132 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00042253AM22
RA File Number	04AA04002273 AM22

Licence No and Date	0411000825/17/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant's reply has been received on BO Portal. Therefore, the Committee decided to refer the case to concerned TE for examination & comments. Case is deferred.	

Case No.	133 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00042269AM22
RA File Number	05AA04014585 AM22
Licence No and Date	0511002639/17/05/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	134 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00045475AM22
RA File Number	05AA04014977 AM22
Licence No and Date	0511002688/18/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Detail technical note on manufacturing process including the relevant flow sheet. 2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.	

3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. Justification for the quantity of import items & dimensional drawings etc.

Case is deferred.

Case No.	135 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00045368AM22
RA File Number	03AA04015482 AM22
Licence No and Date	0311003886/18/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that this is a self-ratification case covered under para 4.07A (i) of FTP and it is not required to be ratified by the Norms Committee. The firm, in its letter, has also mentioned that they have applied the subject licence under Self-ratification Scheme. Hence, keeping in view of the above fact and also the recent advice of PC-IV Division of DGFT conveyed vide their OM dated 01.07.2022, the Committee decided to withdraw the case from the agenda and to send it to the concerned RA for necessary action. RA concerned may take suitable action accordingly.	

Case No.	136 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00046182AM22

RA File Number	03AA04014666 AM22
Licence No and Date	0311003932/19/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted the comments of DHI given vide File No. DES-1/0311003932/2022-TSW dated 13.10.2022. The matter was deliberated in the meeting and after due deliberation, the Committee decided to refer-back the case to DHI for re-examination of the case. Case is deferred.	

Case No.	137 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00099713AM22
RA File Number	05AA04018209 AM22
Licence No and Date	0511002782/25/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 03.10.2022 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant. Case is deferred.	

Case No.	138 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00100114AM22
RA File Number	05AA04018204 AM22
Licence No and Date	0511002795/26/05/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	139 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00101137AM22
RA File Number	05AA04018188 AM22
Licence No and Date	0511002839/27/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	140 / NC/1/MEET/Sep/202223/13
Case Status	Case Rejected
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00101378AM22
RA File Number	05AA04017886 AM22
Licence No and Date	0511002848/27/05/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 11.07.2022 followed a reminder on 26.07.2022 was issued to the applicant for providing certain information on DGFT Portal. In this regard, a reminder letter dated 16.08.2022 was also sent to the applicant for furnishing the requisite information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	141 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	GENESIS PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM REVIW00003182AM23
RA File Number	07AA04005134 AM22
Licence No and Date	0711001201/31/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	142 / NC/1/MEET/Sep/202223/13
Case Status	Case Rejected
Party Name	MEH INDIA OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00105301AM22
RA File Number	05AA04019560 AM22
Licence No and Date	0511002928/02/06/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 11.07.2022 followed a reminder on 26.07.2022 was issued to the applicant for providing certain information on DGFT Portal. In this regard, a reminder letter dated 16.08.2022 was also sent to the applicant for furnishing the requisite information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	143 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00111007AM22
RA File Number	03AA04012518 AM22

Licence No and Date	0311004476/09/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	144 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00112877AM22
RA File Number	03AA04018335 AM22
Licence No and Date	0311004545/11/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	145 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00115703AM22
RA File Number	09AA04004199 AM22
Licence No and Date	0911001046/16/06/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Submit a chart indicating the number of the processes involved, percentage weight in Kgs (Before), cutting weight in Kgs (after), wastage in Kgs, and wastage in percentage. 2. Coloured drawing of the Turbine Blade, which indicates the weight of raw material and weight of the finished product. 3. Test Mill Certificate of the grade and chemical composition of the imported stainless-steel Bars. Case is deferred.	

Case No.	146 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	EMPIRE HOME APPLIANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00116891AM22
RA File Number	05AA04018650 AM22
Licence No and Date	0511003189/17/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	147 / NC/1/MEET/Sep/202223/13
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00134021AM22
RA File Number	34AA04005097 AM22
Licence No and Date	3411000817/08/07/2021
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (Tech-1) vide email dated 14.10.2022 as under: 1. The net weight per Blade is 24492.00Kg +/- 3 %. 2. The quantity of import items at Sl. No. 9, 33, 74 to 79, 83, 96 to 99 may be allowed as per GN-4. 3. The quantity of import items at Sl. No. 30, 34 & 84 to 86 may be allowed as applied for and value altogether restricted to 2.18% of FoB Value. 4. The import items at Sl. No. 5, 7, 11, 19 to 23, 25, 27, 28, 31, 32, 35, 36, 39 to 55, 59 to 64, 73, 80, 82, 87 & 89 to 94 may be invalidated for nil or partial Direct Import (allowed for procurement from SEZ). 5. The quantity of rest of the import items may be allowed as applied for. Note: This Advance Authorisation has been invalidated for Direct Import (Allowed for procurement from SEZ for Items(s) as above in Sl. No. 4 in terms of provisions of Policy Circular No. 21/2015-20 dated 11.03.2019) as such quantities have been indicated as Nil or less, for direct import however for material balancing purposes quantities have been taken from certificate issued by SEZ and direct import.	

RA concerned may take further necessary action as per the decision of NC.

Case No.	148 / NC/1/MEET/Sep/202223/13
Case Status	Case Rejected
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00162029AM22
RA File Number	34AA04006499 AM22
Licence No and Date	3411000981/13/08/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 30.11.2021 followed by reminders on 15.12.2021, 30.12.2021, 18.03.2022 & 02.04.2022 were issued to the applicant for providing certain information on DGFT Portal. In this regard, a reminder letter dated 22.07.2022 was also sent to the applicant for furnishing the requisite information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	149 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	DILIGENT SCM SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00165524AM22
RA File Number	502404000013 AM21
Licence No and Date	0911001376/18/08/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	150 / NC/1/MEET/Sep/202223/13
----------	-------------------------------

Case Status	Case Rejected
Party Name	LAXMI DENTAL EXPORT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00169423AM22
RA File Number	03AA04068249 AM22
Licence No and Date	0311006401/24/08/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 23.03.2022 was issued to the applicant for providing certain information on DGFT Portal. In this regard, reminder letters dated 27.05.2022 & 22.07.2022 were also sent to the applicant for furnishing the requisite information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	151 / NC/1/MEET/Sep/202223/13
Case Status	Case Rejected
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00174089AM22
RA File Number	09AA04011391 AM22
Licence No and Date	0911001468/31/08/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 30.05.2022 followed reminders on 14.06.2022 & 29.06.2022 were issued to the applicant for providing certain information on DGFT Portal. In this regard, a reminder letter dated 23.09.2022 was also sent to the applicant for furnishing the requisite information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	152 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred

Party Name	IBCC INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00196567AM22
RA File Number	08AA04030997 AM22
Licence No and Date	0811002732/28/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	153 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00196746AM22
RA File Number	03AA04080207 AM22
Licence No and Date	0311007325/28/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	154 / NC/1/MEET/Sep/202223/13
Case Status	Case Approved
Party Name	TEMA INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00224296AM22
RA File Number	03AA04080778 AM22
Licence No and Date	0311007865/24/10/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U. O. No. P-47011/313/2019-TSW dated 26.09.2022.	
Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email.	

RA concerned may take further necessary action as per the decision of NC.

Case No.	155 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	SPIROTECH HEAT EXCHANGERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00262697AM22
RA File Number	05AA04094884 AM22
Licence No and Date	0511006395/23/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	156 / NC/1/MEET/Sep/202223/13
Case Status	Case Approved
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00273855AM22
RA File Number	31AA04030335 AM22
Licence No and Date	3111000754/03/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U. O. No. P-47011/86/2019-TSW dated 11.10.2022 as under: 1. Net weight of export item may be specified as 11515Kgs. 2. Import item at Sl. No. 1 shall be of relevant grade and thickness as contained/utilized in the export item. 3. The quantity of import item at Sl. No. 1 may be allowed as 10374Kgs as 1.095Kgs/Kg content in the export item after taking 1/3rd recovery from the scarp. RA concerned may take further necessary action as per the decision of NC.	

Case No.	157 / NC/1/MEET/Sep/202223/13
Case Status	Case Rejected
Party Name	MICRO COILS AND REFRIGERATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00273963AM22
RA File Number	05AA040104472 AM22
Licence No and Date	0511006623/03/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 11.06.2022 followed a reminder on 26.06.2022 were issued to the applicant for providing certain information on DGFT Portal. In this regard, reminder letters dated 02.08.2022 & 07.09.2022 were also sent to the applicant for furnishing the requisite information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	158 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	TRITORC EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00276706AM22
RA File Number	03AA040131513 AM22
Licence No and Date	0311009229/06/12/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	159 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00277957AM22
RA File Number	05AA040105406 AM22

Licence No and Date	0511006692/07/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	160 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	UNITED RUBBER INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM REVIW00002139AM23
RA File Number	03AX04000138 AM22
Licence No and Date	0311009475/15/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 21.09.2022 followed by a reminder on 06.10.2022. However, no reply has been received from the applicant. Therefore, the Committee decided to send the final reminder letter to the applicant for furnishing the requisite information within 15days. Case is deferred.	

Case No.	161 / NC/1/MEET/Sep/202223/13
Case Status	Case Approved
Party Name	GOPALAN AEROSPACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00287934AM22
RA File Number	07AX04000015 AM22
Licence No and Date	0711002659/16/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U. O. No. P-47014/96/2022-TSW dated 26.09.2022 as under: 1. The quantity of import item may be allowed on net to net basis with accountability clause as per GN-4. RA concerned may take further necessary action as per the decision of NC.	

Case No.	162 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00288225AM22
RA File Number	03AA040131020 AM22
Licence No and Date	0311009561/16/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	163 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00294235AM22
RA File Number	34AX04000071 AM22
Licence No and Date	3411001586/22/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	164 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	ISGEC TITAN METAL FABRICATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00294992AM22
RA File Number	05AX04000267 AM22
Licence No and Date	0511007164/23/12/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	165 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00296327AM22
RA File Number	03AX04000234 AM22
Licence No and Date	0311009748/24/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	166 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	HERMINIO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00296331AM22
RA File Number	03AX04000342 AM22
Licence No and Date	0311009749/24/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	167 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	SPIROTECH HEAT EXCHANGERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00303676AM22
RA File Number	05AX04000327 AM22

Licence No and Date	0511007512/31/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	168 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	ISGEC TITAN METAL FABRICATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00305729AM22
RA File Number	05AX04000404 AM22
Licence No and Date	0511007540/03/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	169 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	ICEM ENGINEERING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00307193AM22
RA File Number	03AX04000518 AM22
Licence No and Date	0311010060/04/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	170 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	KEY - TECH ENGINEERING CO.
Meeting Number	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022

and Date	
HQ File Number	HQRNORM APPLY 00307275AM22
RA File Number	03AX04000554 AM22
Licence No and Date	0311010067/04/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Justification of wastage claimed. 2. Detail technical note on manufacturing process including the relevant flow sheet. 3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 5. Use of export product. 6. Explanation/justification of recoverable wastage for import items. Case is deferred.	

Case No.	171 / NC/1/MEET/Sep/202223/13
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM REVIW00002582AM23
RA File Number	34AX04000130 AM22
Licence No and Date	3411001640/06/01/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (Tech-1) vide email dated 14.10.2022 as under: 1. The net weight per Blade is 13503.00Kg +/- 3 %. 2. The quantity of import items at Sl. No. 53, 58 to 60, 86, 87 & 90 may be allowed as per GN-4. 3. The quantity of import items at Sl. No. 9, 12, 68 & 82 may be allowed as applied for and value altogether restricted to 1.80% of FoB Value. 4. The import items at Sl. No. 1, 5 to 7, 10, 11, 13, 15 to 17, 19, 21, 23, 24 to 29, 38 to 54, 57, 62 to 65, 68, 69, 71 to 79, 81, 83, 88 & 89 may be invalidated for nil or partial Direct Import (allowed for procurement from SEZ). 5. The quantity of rest of the import items may be allowed as applied for.	

Note: This Advance Authorisation has been invalidated for Direct Import (Allowed for procurement from SEZ for Items(s) as above in Sl. No. 4 in terms of provisions of Policy Circular No. 21/2015-20 dated 11.03.2019) as such quantities have been indicated as Nil or less, for direct import however for material balancing purposes quantities have been taken from certificate issued by SEZ and direct import.

RA concerned may take further necessary action as per the decision of NC.

Case No.	172 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00313301AM22
RA File Number	03AX04000286 AM22
Licence No and Date	0311010309/10/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	173 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00315757AM22
RA File Number	03AX04000598 AM22
Licence No and Date	0311010382/12/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	174 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred

Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00327089AM22
RA File Number	34AX04000175 AM22
Licence No and Date	3411001713/21/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	175 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00330746AM22
RA File Number	04AX04000097 AM22
Licence No and Date	0411002478/25/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	176 / NC/1/MEET/Sep/202223/13				
Case Status	Case Approved				
Party Name	AZAD ENGINEERING PRIVATE LIMITED				
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022				
HQ File Number	HQRNORM APPLY 00331106AM22				
RA File Number	09AX04000148 AM22				
Licence No and Date	0911002375/25/01/2022				
Norms Committee Decision:					
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) as under:					
ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity

84069000	Turbine Blades (Net content of import item shall be 1946.16 Kgs which should be reflected in the shipping bills and invoice.)	318 Number	72221999	Stainless Steel Bars (Grade: 10705BA, Size: 70 mm X118 mm, 78 mm X131 mm, 78 mm X144 mm)	7304.46Kgs with 275.46% wastage on the net weight of the export item
----------	---	------------	----------	---	--

Note:

1. The description of import item may be amended as “Stainless Steel Bars (Grade: 10705BA, Size: 70 mm X118 mm, 78 mm X131 mm, 78 mm X144 mm)”.
2. The grade of Stainless Steel Should be matched both in import and export.

RA concerned may take further necessary action as per the decision of NC.

Case No.	177 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	ZECHA PRECISION TOOLS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00334452AM22
RA File Number	03AX04000946 AM22
Licence No and Date	0311010958/28/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	178 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00337351AM22
RA File Number	05AX04000771 AM22
Licence No and Date	0511008352/31/01/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	179 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00338977AM22
RA File Number	09AX04000146 AM22
Licence No and Date	0911002439/01/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Submit Mill Test Certificate of imported Stainless Steel Bars of grade MTB 10A AM, 10705BA, 10705BU and 10705 MBU. Case is deferred.	

Case No.	180 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00338979AM22
RA File Number	09AX04000186 AM22
Licence No and Date	0911002440/01/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Submit Mill Test Certificate of imported Stainless Steel Bars of Grade 10705. Case is deferred.	

Case No.	181 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00339591AM22
RA File Number	09AX04000199 AM22
Licence No and Date	0911002444/02/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Submit Mill Test Certificate of imported Stainless Steel Bars of Grade 10705. Case is deferred.	

Case No.	182 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	BHARAT FORGE LTD
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00343546AM22
RA File Number	31AX04000030 AM22
Licence No and Date	3111001074/04/02/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	183 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022

HQ File Number	HQRNORM APPLY 00346160AM22
RA File Number	05AX04000792 AM22
Licence No and Date	0511008603/07/02/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the subject AA pertains to NC-2. Therefore, the Committee decided to transfer the case to NC-2 for necessary action.	

Case No.	184 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	HANON CLIMATE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00346170AM22
RA File Number	05AX04000812 AM22
Licence No and Date	0511008653/07/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	185 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00354301AM22
RA File Number	03AX04000815 AM22
Licence No and Date	0311011370/14/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	186 / NC/1/MEET/Sep/202223/13
----------	-------------------------------

Case Status	Case Approved
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00357037AM22
RA File Number	31AX04000066 AM22
Licence No and Date	3111001090/16/02/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No.: P-47011/86/2019-TSW dated 11.10.2022 as under: 1. Net weight of export item may be specified as 5990Kgs. 2. Import items at Sl. No. 1 & 2 shall be of relevant grade & thickness as contained/utilised in the export item. 3. Quantity of import item at Sl. No. 1 may be allowed 478.30Kgs as 1.136Kgs/Kg content in the export item after taking 1/3rd recovery from the scrap. 4. Quantity of import item at Sl. No. 2 may be allowed 278.00Kgs as 1.16Kgs/Kg content in the export item after taking 1/3rd recovery from the scrap. RA concerned may take suitable consequential action accordingly.	

Case No.	187 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00373662AM22
RA File Number	09AX04000240 AM22
Licence No and Date	0911002604/03/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Weight of finished products. 2. Wastage calculation on each stage of operation. 3. Justification of higher wastage and reasons for using SS Rounds in place of SS Square. 4. Submit Appendix 4K. Stage wise operation for manufacturing of aircraft components and also wastage stage-wise, which is being claimed as 46.20%. 5. Coloured drawing of the aircraft components, which indicates the weight of raw material and weight of the finished product. 6. Submit a Test Mill Certificate of the grades and chemical composition of the imported Aluminium Bars.	

Case is deferred.

Case No.	188 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	TRIVENI TURBINE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00374237AM22
RA File Number	07AX04000438 AM22
Licence No and Date	0711003348/03/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	189 / NC/1/MEET/Sep/202223/13				
Case Status	Case Approved				
Party Name	AZAD ENGINEERING PRIVATE LIMITED				
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022				
HQ File Number	HQRNORM APPLY 00375799AM22				
RA File Number	09AX04000198 AM22				
Licence No and Date	0911002618/04/03/2022				
Norms Committee Decision:					
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) as under:					
ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
84069000	Turbine Blades (Net content of import item shall be 3187.08 Kgs which should be reflected in the shipping bills and	1404 Number	72221999	Stainless Steel Bars (Grade: 10705 SIZE: 55 MM X90 MM, 47 MM X75 MM)	11779.56Kgs with 269.60% wastage on the net weight of the export item

	invoice)				
--	----------	--	--	--	--

Note:

1. The description of import item may be amended as “Stainless Steel Bars (Grade: 10705 SIZE: 55 MM X90 MM, 47 MM X75 MM)”.
2. The grade of imported Stainless Steel Should be matched with the grade of Stainless Steel in the export product.

RA concerned may take further necessary action as per the decision of NC.

Case No.	190 / NC/1/MEET/Sep/202223/13
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00382002AM22
RA File Number	34AX04000319 AM22
Licence No and Date	3411001887/10/03/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (Tech-1) vide email dated 14.10.2022 as under:

1. The net weight per Blade is 13503.00Kg +/- 3 %.
2. The quantity of import items at Sl. No. 53, 58 to 60, 80, 86, 87 & 90 may be allowed as per GN-4.
3. The quantity of import items at Sl. No. 9, 12 & 82 may be allowed **as applied for** and value altogether restricted to 1.71% of FoB Value.
4. The import items at Sl. No. 13, 22, 61 & 73 may be invalidated for nil or partial Direct Import (allowed for procurement from SEZ).
5. The quantity of rest of the import items may be allowed as applied for.

Note: This Advance Authorisation has been invalidated for Direct Import (Allowed for procurement from SEZ for Item(s) as above in Sl. No. 4 in terms of provisions of Policy Circular No. 21/2015-20 dated 11.03.2019) as such quantities have been indicated as Nil or less, for direct import however for material balancing purposes quantities have been taken from certificate issued by SEZ and direct import.

RA concerned may take further necessary action as per the decision of NC.

Case No.	191 / NC/1/MEET/Sep/202223/13
Case Status	Case Approved
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00387331AM22
RA File Number	09AX04000312 AM22
Licence No and Date	0911002686/15/03/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) as under:

ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
84069000	Turbine Blades (Net content of import item shall be 2746.56 Kgs which should be reflected in the shipping bills and invoice)	5722 Number	72221999	Stainless Steel Bars (Grade: 10705BA-ST, MTB10AAM, SIZE: 33 MM X52 MM, 36 MM X58 MM, 43 MM X62 MM, 50 MM X76 MM, 29 MM X45 MM, 33 MM X52 MM, 40 MM X62MM, 33 MMX47MM)	10700.14Kgs with 290.40% wastage on the net weight of the export item

Note:

1. The description of import item may be amended as “Stainless Steel Bars (Grade: 10705BA-ST, MTB10AAM, SIZE: 33 MM X52 MM, 36 MM X58 MM, 43 MM X62 MM, 50 MM X76 MM, 29 MM X45 MM, 33 MM X52 MM, 40 MM X62MM, 33 MMX47MM)”.
2. The grade of imported Stainless Steel Should be matched with the grade of Stainless Steel in the export product.

RA concerned may take further necessary action as per the decision of NC.

Case No.	192 / NC/1/MEET/Sep/202223/13
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022

and Date	
HQ File Number	HQRNORM APPLY 00000465AM23
RA File Number	34AX04000087 AM23
Licence No and Date	3411002178/28/04/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (Tech-1) vide email dated 14.10.2022 as under: 1. The net weight per Blade is 24492.00Kg +/- 3 %. 2. The quantity of import items at Sl. No. 3, 5 to 8, 10, 11, 17 to 19, 42, 91, 92, 94 to 96 & 104 may be allowed as per GN-4. 3. The quantity of import items at Sl. No. 26, 27 to 30, 43, 47 to 50, 110 & 112 may be allowed as applied for and value altogether restricted to 2.55% of FoB Value. 4. The import items at Sl. No. 1, 12, 23, 24, 31 to 40, 44 to 46, 52 to 63, 66 to 69, 78 to 81, 83 to 85, 97 to 103, 105 to 108, 111, 113 & 114 may be invalidated for nil or partial Direct Import (allowed for procurement from SEZ). 5. The quantity of rest of the import items may be allowed as applied for. Note: This Advance Authorisation has been invalidated for Direct Import (Allowed for procurement from SEZ for Items(s) as above in Sl. No. 4 in terms of provisions of Policy Circular No. 21/2015-20 dated 11.03.2019) as such quantities have been indicated as Nil or less, for direct import however for material balancing purposes quantities have been taken from certificate issued by SEZ and direct import. RA concerned may take further necessary action as per the decision of NC.	

Case No.	193 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00000488AM23
RA File Number	34AX04000024 AM23
Licence No and Date	3411002191/29/04/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	194 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred

Party Name	KINECO KAMAN COMPOSITES- INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00000510AM23
RA File Number	03AX04000409 AM23
Licence No and Date	0311014290/29/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	195 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	SPARECO INDIA
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00000576AM23
RA File Number	05AX04000299 AM23
Licence No and Date	0511012243/04/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	196 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00000591AM23
RA File Number	03AX04000521 AM23
Licence No and Date	0311014493/05/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	197 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00000611AM23
RA File Number	03AX04000527 AM23
Licence No and Date	0311014523/06/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	198 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00000627AM23
RA File Number	03AX04000566 AM23
Licence No and Date	0311014543/06/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	199 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00000679AM23
RA File Number	04AX04000084 AM23
Licence No and Date	0411003261/09/05/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	200 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	JOHN CRANE SEALING SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00000682AM23
RA File Number	07AX04000042 AM23
Licence No and Date	0711003940/09/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	201 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	OAM SAAI INTERNATIONAL INC.
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00000687AM23
RA File Number	05AX04000197 AM23
Licence No and Date	0511012373/10/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	202 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	KINECO KAMAN COMPOSITES- INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00000791AM23
RA File Number	03AX04000599 AM23

Licence No and Date	0311014727/17/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	203 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	P P ROLLING MILLS MFGING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00000868AM23
RA File Number	05AX04000377 AM23
Licence No and Date	0511012636/19/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	204 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	HTL LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00001008AM23
RA File Number	04AX04000157 AM23
Licence No and Date	0411003380/26/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	205 / NC/1/MEET/Sep/202223/13
Case Status	Case Rejected
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022

and Date	
HQ File Number	HQRNORM APPLY 00001237AM23
RA File Number	09AX04000157 AM23
Licence No and Date	0911003136/07/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 08.08.2022 followed reminders on 23.08.2022 & 07.09.2022 were issued to the applicant for providing certain information on DGFT Portal. In this regard, reminder letter dated 23.09.2022 was also sent to the applicant for furnishing the requisite information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	206 / NC/1/MEET/Sep/202223/13
Case Status	Case Rejected
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00001249AM23
RA File Number	09AX04000159 AM23
Licence No and Date	0911003140/07/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 08.08.2022 followed reminders on 23.08.2022 & 07.09.2022 were issued to the applicant for providing certain information on DGFT Portal. In this regard, reminder letter dated 23.09.2022 was also sent to the applicant for furnishing the requisite information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	207 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	BIRLA FURUKAWA FIBRE OPTICS PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022

and Date	
HQ File Number	HQRNORM APPLY 00001489AM23
RA File Number	03AX04001063 AM23
Licence No and Date	0311015668/20/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	208 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00001594AM23
RA File Number	03AX04001840 AM23
Licence No and Date	0311015777/22/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	209 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	GLOVIS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00001576AM23
RA File Number	04AX04000242 AM23
Licence No and Date	0411003495/22/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	210 / NC/1/MEET/Sep/202223/13
----------	-------------------------------

Case Status	Case Deferred
Party Name	VEER-O-METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00001620AM23
RA File Number	07AX04000398 AM23
Licence No and Date	0711004414/23/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	211 / NC/1/MEET/Sep/202223/13
Case Status	Case Rejected
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00001645AM23
RA File Number	34AX04000253 AM23
Licence No and Date	3411002422/24/06/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 18.08.2022 followed by reminders on 17.09.2022 & 02.10.2022 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	212 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00001649AM23
RA File Number	34AX04000197 AM23
Licence No and Date	3411002429/24/06/2022

Norms Committee Decision:
Case deferred for comments of TE.

Case No.	213 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00001712AM23
RA File Number	56AX04000061 AM23
Licence No and Date	5611001010/28/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	214 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00001714AM23
RA File Number	56AX04000056 AM23
Licence No and Date	5611001011/28/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	215 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00001715AM23

RA File Number	56AX04000059 AM23
Licence No and Date	5611001013/28/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	216 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00001747AM23
RA File Number	34AX04000291 AM23
Licence No and Date	3411002454/29/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	217 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00001748AM23
RA File Number	34AX04000290 AM23
Licence No and Date	3411002455/29/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	218 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00001759AM23
RA File Number	34AX04000297 AM23
Licence No and Date	3411002458/29/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	219 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00001760AM23
RA File Number	34AX04000295 AM23
Licence No and Date	3411002459/29/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	220 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00001761AM23
RA File Number	34AX04000296 AM23
Licence No and Date	3411002460/29/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	221 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	MAGNA AUTOMOTIVE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00001762AM23
RA File Number	04AX04000294 AM23
Licence No and Date	0411003562/29/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	222 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00001746AM23
RA File Number	34AX04000292 AM23
Licence No and Date	3411002453/29/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	223 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00001789AM23
RA File Number	56AX04000057 AM23
Licence No and Date	5611001020/01/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	224 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00001790AM23
RA File Number	56AX04000062 AM23
Licence No and Date	5611001021/01/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	225 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00001791AM23
RA File Number	56AX04000071 AM23
Licence No and Date	5611001022/01/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	226 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	MASU BRAKE PADS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00001796AM23
RA File Number	05AX04000962 AM23
Licence No and Date	0511013548/01/07/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	227 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00001787AM23
RA File Number	56AX04000064 AM23
Licence No and Date	5611001018/01/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	228 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00001788AM23
RA File Number	56AX04000065 AM23
Licence No and Date	5611001019/01/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	229 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00001833AM23
RA File Number	31AX04000087 AM23

Licence No and Date	3111001497/04/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	230 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	HELVOET RUBBER & PLASTIC TECHNOLOGIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00001838AM23
RA File Number	31AX04000090 AM23
Licence No and Date	3111001502/04/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	231 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00001863AM23
RA File Number	34AX04000293 AM23
Licence No and Date	3411002493/05/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	232 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	TEGA INDUSTRIES LIMITED
Meeting Number	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022

and Date	
HQ File Number	HQRNORM APPLY 00001883AM23
RA File Number	02AX04000191 AM23
Licence No and Date	0211002671/06/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 21.09.2022 followed a reminder on 06.10.2022 was issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to send final reminder to the applicant for providing requisite information within 15 days. Case is deferred.	

Case No.	233 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	TEGA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00002260AM23
RA File Number	02AX04000223 AM23
Licence No and Date	0211002746/25/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 21.09.2022 followed a reminder on 06.10.2022 was issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to send final reminder to the applicant for providing requisite information within 15 days. Case is deferred.	

Case No.	234 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00002351AM23

RA File Number	03AX04002454 AM23
Licence No and Date	0311016712/29/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	235 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00002360AM23
RA File Number	56AX04000119 AM23
Licence No and Date	5611001088/29/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	236 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	SANYO SPECIAL STEEL MANUFACTURING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00002372AM23
RA File Number	03AX04002491 AM23
Licence No and Date	0311016741/29/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	237 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00002375AM23
RA File Number	56AX04000112 AM23
Licence No and Date	5611001092/30/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	238 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00002376AM23
RA File Number	56AX04000097 AM23
Licence No and Date	5611001094/30/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	239 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	HANON CLIMATE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00002394AM23
RA File Number	05AX04001240 AM23
Licence No and Date	0511014052/01/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	240 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00002378AM23
RA File Number	56AX04000098 AM23
Licence No and Date	5611001095/01/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	241 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	DECON INDIA PLASTICS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00002392AM23
RA File Number	31AX04000135 AM23
Licence No and Date	3111001596/01/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	242 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00002425AM23
RA File Number	05AX04001242 AM23
Licence No and Date	0511013999/02/08/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the subject AA pertains to NC-2. Therefore, the Committee decided to transfer the case to NC-2 for necessary action.	

Case No.	243 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	SUNDRAM FASTENERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00002450AM23
RA File Number	04AX04000323 AM23
Licence No and Date	0411003757/03/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	244 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	P P ROLLING MILLS MFGING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00002573AM23
RA File Number	05AX04001297 AM23
Licence No and Date	0511014195/10/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	245 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	TEXMACO RAIL & ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00002623AM23
RA File Number	02AX04000177 AM23
Licence No and Date	0211002862/12/08/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	246 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	PACIFIC AQUATECH INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00002641AM23
RA File Number	24AX04000132 AM23
Licence No and Date	2411001790/12/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	247 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	BHARAT FORGE LTD
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00002664AM23
RA File Number	31AX04000144 AM23
Licence No and Date	3111001621/17/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	248 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00002688AM23
RA File Number	05AX04001280 AM23

Licence No and Date	0511014350/18/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	249 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	VINDHYA TEELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00002699AM23
RA File Number	56AX04000143 AM23
Licence No and Date	5611001126/22/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	250 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	VINDHYA TEELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00002700AM23
RA File Number	56AX04000144 AM23
Licence No and Date	5611001127/22/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	251 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	BHARAT FORGE LTD
Meeting Number	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022

and Date	
HQ File Number	HQRNORM APPLY 00002735AM23
RA File Number	31AX04000151 AM23
Licence No and Date	3111001636/23/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	252 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00003177AM23
RA File Number	03AX04003111 AM23
Licence No and Date	0311017944/16/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	253 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00003185AM23
RA File Number	56AX04000180 AM23
Licence No and Date	5611001178/17/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	254 / NC/1/MEET/Sep/202223/13
----------	-------------------------------

Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00003194AM23
RA File Number	56AX04000182 AM23
Licence No and Date	5611001182/19/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	255 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00003211AM23
RA File Number	03AX04003245 AM23
Licence No and Date	0311018003/19/09/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that this is a self-ratification case covered under para 4.07A (i) of FTP and it is not required to be ratified by the Norms Committee. The firm, in its letter, has also mentioned that they have applied the subject licence under Self-ratification Scheme. Hence, keeping in view of the above fact and also the recent advice of PC-IV Division of DGFT conveyed vide their OM dated 01.07.2022, the Committee decided to withdraw the case from the agenda and to send it to the concerned RA for necessary action. RA concerned may take suitable action accordingly.	

Case No.	256 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00003193AM23
RA File Number	56AX04000181 AM23
Licence No and	5611001181/19/09/2022

Date	
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	257 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	PERMANENT MAGNETS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00003230AM23
RA File Number	03AX04003162 AM23
Licence No and Date	0311018011/20/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	258 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00003237AM23
RA File Number	03AX04003107 AM23
Licence No and Date	0311018024/20/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	259 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022

HQ File Number	HQRNORM APPLY 00003254AM23
RA File Number	03AX04003246 AM23
Licence No and Date	0311018045/21/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	260 / NC/1/MEET/Sep/202223/13
Case Status	Case Approved
Party Name	TUTICORIN BIO ENERGY
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00003308AM23
RA File Number	32AX04000243 AM23
Licence No and Date	3211003699/22/09/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) as under:

ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
81041900	Magnesium Alloy Ingots (Mg:90.70%, Al: 6%, Zn: 2.81%, Si: 0.3%, Mn: 0.11%)	200000 Kgs	1	81042010	Magnesium Scrap (Magnesium: 81-85 %)	140726.20 Kgs with 6% wastage on net weight of import item (Magnesium scrap)
			2	81041100	Magnesium Ingots (Purity 99.9 %)	71928.20Kgs with 1% wastage on net weight of import item (Magnesium ingots)

RA concerned may take suitable consequential action accordingly.

Case No.	261 / NC/1/MEET/Sep/202223/13
----------	-------------------------------

Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00003277AM23
RA File Number	03AX04003244 AM23
Licence No and Date	0311018058/22/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	262 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	MODINE THERMAL SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00003294AM23
RA File Number	04AX04000536 AM23
Licence No and Date	0411003999/22/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	263 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	SUPREME DIAMOND TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00003296AM23
RA File Number	52AX04001637 AM23
Licence No and Date	5211003299/22/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	264 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	ASM TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00003324AM23
RA File Number	07AX04000883 AM23
Licence No and Date	0711005310/23/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	265 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	GALVA DECO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00003336AM23
RA File Number	52AX04001651 AM23
Licence No and Date	5211003315/23/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	266 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00003371AM23
RA File Number	31AX04000184 AM23
Licence No and Date	3111001710/26/09/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	267 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	MARELLI TALBROS CHASSIS SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00003423AM23
RA File Number	05AX04001860 AM23
Licence No and Date	0511015035/28/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	268 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00003444AM23
RA File Number	05AX04001862 AM23
Licence No and Date	0511015059/28/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	269 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00003462AM23
RA File Number	05AX04001814 AM23

Licence No and Date	0511015072/29/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	270 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00003463AM23
RA File Number	05AX04001865 AM23
Licence No and Date	0511015073/29/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	271 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00003464AM23
RA File Number	05AX04001834 AM23
Licence No and Date	0511015074/29/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	272 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	LAI YEW SENG (INDIA) PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022

and Date	
HQ File Number	HQRNORM APPLY 00003458AM23
RA File Number	05AX04001843 AM23
Licence No and Date	0511015067/29/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	273 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00003461AM23
RA File Number	05AX04001807 AM23
Licence No and Date	0511015071/29/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	274 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00003475AM23
RA File Number	05AX04001861 AM23
Licence No and Date	0511015085/30/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	275 / NC/1/MEET/Sep/202223/13
----------	-------------------------------

Case Status	Case Deferred
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00003478AM23
RA File Number	34AX04000624 AM23
Licence No and Date	3411002849/30/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	276 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	MASU BRAKE PADS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00003502AM23
RA File Number	05AX04001863 AM23
Licence No and Date	0511015100/03/10/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	277 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	GALVA DECO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00003503AM23
RA File Number	52AX04001656 AM23
Licence No and Date	5211003362/03/10/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	278 / NC/1/MEET/Sep/202223/13
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202223/ 13 and 14/10/2022
HQ File Number	HQRNORM APPLY 00003510AM23
RA File Number	31AX04000185 AM23
Licence No and Date	3111001721/03/10/2022
Norms Committee Decision: Case deferred for comments of TE.	